

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 745 of 2019

IN THE MATTER OF:

The State of Telangana & Anr.

...Appellants

Versus

Liquidator, Nizam Deccan Sugars Ltd. & Ors.

...Respondents

With

Company Appeal (AT) (Insolvency) No. 818 of 2019

IN THE MATTER OF:

The State of Telangana & Ors.

...Appellants

Versus

Nizam Deccan Sugars Ltd. & Ors.

...Respondents

Present:

For Appellants: Mr. Ritin Rai, Sr. Advocate with Mr. Krishna Dev J. and Mr. Harsha T. P. S., Advocates.

**For Respondents: Mr. Subrahmanyam BKV, Advocate for R-1&2.
Mr. C.S. Ramakrishna Gupta, Liquidator (R-2).
Mr. Hemant Chaudhri, Advocate for R-3 to R-7.
Mr. PBA Srinivasan and Mr. Avinash Mohapatra,
Advocates for R-8 to R-11.**

Cont'd..../

ORDER
(Through Virtual Mode)

29.09.2020: The matters are ripe for arguments. However, we deem it appropriate to grant liberty to learned counsels for the parties to place on record their written submissions which should not exceed three pages. Same may be supported by relevant case law. This may be done within three weeks.

Learned counsels for the parties may share/exchange their written submissions in between them.

List these appeals 'for hearing' on **10th November, 2020 at 2:00 PM.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc